

(SHRI CHINTAMANI PANIGRAHI): (a) and (b). Sainik Schools are established only at the specific request of a State Government/Union Territory Administration, as the entire capital expenditure and a major portion of the recurring expenditure of the school has to be borne by them. There is no proposal to set up more Sainik Schools as no specific request for the same has been received from any State Government/UT Administration.

#### **Meetings for Development Plan of Hill Areas**

2193. SHRI ASHOK SHANKARRAO CHAVAN: Will the Minister of PLANNING be pleased to state:

(a) whether development plan of hill areas was discussed in a meeting with Members of Parliament and if so, in what manner it has resulted in making the plan a socio-economic development of hill areas;

(b) in what respect it differs from the development plan used to be prepared by the Planning Commission itself; and

(c) the details thereof?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI): (a) to (c). No, Sir. No development plan of hill areas was discussed in the meeting with the Members of Parliament representing Himalayan Region held on 19.8.1987. The meeting was mainly aimed at discussing the problems and prospects of the development of the Himalayan region with a view to pooling experiences and thinking on the subject so that the strategy and programmes for the Himalayan region could be improved upon. The specific observations/suggestions made by the Hon'ble Members were forwarded to concerned State Govts. and Central Ministries/Departments for appropriate action. The suggestions of general nature were kept in view in the Mid-term Appraisal of Seventh Five Year Plan already laid on the Table of the House on 22nd March, 1988. The development plans are being formulated by the State Govern-

ments concerned keeping in view the approach and strategy of hill area development outlined in the National Plan Document. The annual plans of the States are finalised in a meeting of Deputy Chairman, Planning Commission and Chief Minister of the respective State.

#### **Island Development Authority**

2194. SHRI ASHOK SHANKARRAO CHAVAN: Will the Minister of PLANNING be pleased to state:

(a) the names of the islands for which the Island Development Authority has been created and what is its tenure;

(b) how many meetings of this authority have so far been held and the agenda of each meeting and the outcome thereof;

(c) the composition and terms of reference of the Authority;

(d) whether as a result of these meetings any concrete shape has been given to the development plans of these islands; and

(e) if so, whether any instructions have been issued on the lines on which development of these islands is to take place?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI): (a) Island Development Authority was set up in August, 1986 to decide on the policies and programmes for an integrated development of Andaman and Nicobar and Lakshadweep Islands. It is a continuing body.

(b) Four meetings of the IDA have so far been held. The main items considered in the meeting include: transportation, communication, tourism, human resource development, setting up of industries, environment, forest development, fisheries land use pattern, unemployment, developmental norms, carrying capacity of the islands, personnel policies, incentives for the islanders, etc. Many of the items discussed by the IDA have been implemented

and some others are under implementation. To give a few examples; introduction of helicopters inter-island service in Andaman and Nicobar islands; this also carries inter-island mail which has revolutionised the inter-island mail system; a chartered vessel NAJD-II commissioned between mainland and islands; approval for 22 new inter-islands vessels given; provision of LPG sanctioned; packaged materials being made available at the same price to the islanders as in the main-land; air travel extended on a subsidised basis to Class B, C and D; Govt. employees when a seat in ship is not available; two Navodaya schools and a second polytechnic to be operational by August, 1989; mainland islands ships ordered; STD facilities introduced; telecommunication facilities extended to the islands; a Lakshadweep Corporation and Islands Development Corporation set up in Lakshadweep and Andamans to deal with the marketing fisheries development, etc; 30 studies on different subjects commis-

sioned; 19 completed; reports being used for preparation of environmentally sound development plans.

(c) The composition and terms of reference of the Authority are given in the Statement below.

(d) and (e). As a result of the creation of IDA, new dimensions have been given to the development plans of these islands; several new projects and schemes have been launched to benefit the islanders and the expert groups are examining various studies and reports to prepare few development plans for the two groups of Islands on the directions and guidelines given by the IDA. The policies and programmes would fully ensure the protection and conservation of the fragile marine and terrestrial eco-systems of the islands, meet the aspirations of the local people and implement developmental schemes which would be in harmony with environment.

#### STATEMENT

	Prime Minister	Chairman
1.	Minister of Human Resource Development	Member
2.	Minister of Home Affairs	Member
3.	Minister of Planning and Deputy Chairman, Planning Commission	Member
4.	Minister of Finance	Member
5.	Minister of Defence	Member
6.	Minister of Communication	Member
7.	Minister of Environment and Forests	Member
8.	Minister of State for Information and Broadcasting	Member
9.	Minister of State for Tourism	Member
10.	Minister of State for Surface Transport	Member
11.	Minister of State for Planning	Member
12.	Minister of State, Department of Food Processing Industries	Member

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| 13. | Prof. M.G.K. Menon, Scientific Adviser to P.M., Member, Planning Commission and Chairman, Steering Committee for IDA | Member |
| 14. | Shri Manoranjan Bhakta, Member of Parliament, Andaman and Nicobar Islands  | Member |
| 15. | Shri P.M. Sayeed, Member of Parliament, Lakshadweep Islands  | Member |
| 16. | Dr. B.D. Sharma, Commissioner for Scheduled Castes and Scheduled Tribes  | Member |
| 17. | Shri N.D. Jayal, Director, INTACH  | Member |
| 18. | Shri Romi Khosla, Architect  | Member |
| 19. | Dr. Harsh K. Gupta, Vice-Chancellor Cochin University  | Member |
| 20. | Dr. S.N. Dwivedi, Additional Secretary, Department of Ocean Development  | Member |
| 21. | Dr. (Mrs.) Manju Sharma, Scientific Secretary to SA to PM, Chief (Science) Planning Commission and Secretary, IDA    |        |

The Authority will:

- i) Decide on policies and programmes for an integrated development of the Islands keeping in view all aspects of environmental protection as well as the special technical and scientific requirements of the Islands.
  - ii) Review progress of implementation and impact of the programmes of development.
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#### **Indian Ships Detained by Pakistan**

2195. SHRI SURESH KURUP: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some Indian ships have been detained by Pakistan;

(b) if so, the number of ships detained by Pakistan;

(c) whether Government had taken up the matter with Pakistan Government;

(d) if so, the details thereof; and

(e) the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) Yes, Sir.

(b) Three Indian sailing vessels were captured by Pakistan in January, 1988.

(c) Yes, Sir.

(d) Government has protested to the Government of Pakistan and requested for the release of these vessels.

(e) The Government of Pakistan have agreed to consider the question of the release of these vessels.